

G S R 143 in Gazette of India dated the 9th February, 1985.

- (iv) The Central Silk Board General Provident Fund (Amendment) Rule, 1984 published in Notification No. G S R 144 in Gazette of India dated the 9th February, 1985. [*Placed in Library. See No. LT616/85*]
- (3) (i) A copy of Annual Report (Hindi and English versions) of the Tea Board India, Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Calcutta for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board India, Calcutta, for the year 1983-84. [*Placed in Library. See No. LT617/85*]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1983-84. [*Placed in Library. See No. LT-618/85*]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of

the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1983-84.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above. [*Placed in Library. See No. LT619/85*]

12.28 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL : Sir, I have to report the following messages received for Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 1985, which was passed by the Lok Sabha, at its sitting held on the 20th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 20th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no

[Secretary-General]

recommendations to make to the Lok Sabha in regard to the said Bill.”

(iii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 25th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

(iv) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure, and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 25th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.20 hrs.

[English]

CALLING ATTENTION TO
MATTER OF URGENT PUBLIC
IMPORTANCE

Reported Confiscation by Custom
Authorities at Bombay Airport of
Large amount of U.S. Dollars and
Travellers Cheques intended to
be Deposited in Foreign Banks

PROF. MADHU DANDAVATE
(Rajapur): Sir, I call the attention of

the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon.

“Reported confiscation by Custom Authorities at Bombay Airport of large amount of U.S. dollars and Travellers Cheques intended to be deposited in foreign banks and the action taken by the Government in the matter.”

THE MINISTER OF FINANCE AND
COMMERCE AND SUPPLY (SHRI
VISHWANATH PRATAP SINGH):
According to reports received by the Government, officers of the Air Intelligence Unit of the Customs (Preventive) Collectorate, Bombay intercepted two passengers, namely S/Shri Chandrakanth Shivabhai Amin and Asutosh-Prafulchandra Nanavathy on the 19th March, 1985, when they were leaving for Hong Kong by flight No. AI-316, which was to depart for Hong Kong at 18.50 hours. On suspicion, the two passengers were directed to present their checked-in baggage for Customs examination. After they identified the three suitcases checked-in in their name, the same were opened and examined. On examination, one of the suitcases, checked-in in the name of Shri Asutosh Prafulchandra Nanavathy was found to contain a red/black canvas bag in which there was a large quantity of currencies consisting of:

US \$ — 3,04,526 (currency note)

US \$ — 48,900 (travellers'
cheques)

Singapore S—1

Indian currency—Rs. 500

Total equivalent to Rs. 46,63,850

Thereupon, currencies were seized in the reasonable belief that they were attempted to be smuggled out of the country in contravention of the provisions of Customs Act, 1962 read with the